

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/2512/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Amir Uddin Ahmed,  
District & Sessions Judge,  
Karbi Anglong, Diphu.

Dated Guwahati the 02<sup>nd</sup> May, 2018.

Sub: **Restricted Holiday and station leave permission.**


Ref:- Your letter No.DJKA/4999/2018, dtd. 26.04.2018.

Sir,

With reference to the above, I am directed to inform you that, you have been granted/~~rejected~~ Casual Leave on 02.05.2018 (as you have no restricted holiday in your credit) along with station leave permission with the official allotted vehicle, at your own cost, w.e.f. the afternoon of 27.04.2018 till the morning of 03.05.2018.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

  
27/04/18